

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 73 OF 2017 &
IA NO. 103 OF 2017**

Dated: 20th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Adani Green Energy (Tamil Nadu) Ltd. ...Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Poonam Verma
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S.Vallinayagam for R-2 to R-4

ORDER

Learned counsel for respondent No.2 states that he has not received Vakalatnama and seeks some time to file Vakalatnama. Learned counsel for respondent No.1 seeks two weeks time to file submission regarding maintainability of the appeal. He may file the same on or before 05.05.2017 after serving copy on the other side.

List the matter on **15.05.2017**. It is made clear that no further adjournment will be granted.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt